

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 85/95

Transfer Application No:

DATE OF DECISION: 30.1.1995

Shri M.I.R.Sayyed

Petitioner

Shri M.A.Mahalle

Advocate for the Petitioner

Versus

Chief Commissioner of Income-Tax,  
Bombay & Ors. Respondent

Shri Suresh Kumar for Sh.M.I.Sethna Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri P.P.Srivastava, Member (A)

1. To be referred to the Reporter or not ?

2. Whether it needs to be circulated to other Benches of  
the Tribunal ?

  
(P.P.SRIVASTAVA)  
MEMBER (A)

  
(M.S.DESHPANDE)  
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

(3)

OA.NO. 85/95

Shri M.I.R.Sayyed

... Applicant

v/s.

Chief Commissioner of Income-Tax  
(Admn.), Bombay & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri P.P.Srivastava

Appearance

Shri M.A.Mahalle  
Advocate  
for the Applicant

Shri Suresh Kumar  
for Shri M.I.Sethna  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 30.1.1995

(PER: M.S.Deshpande, Vice Chairman)

Heard the counsel. Since the applicant has approached the Tribunal before action on the show cause notice dated 21.12.1994 was completed, the application would not be maintainable. Liberty to the respondents to complete proceedings arising out of the show cause notice dated 21.12.1994 and to the applicant to exhaust the departmental remedies before approaching Tribunal. The final order in this respect will not be given effect for a period of three weeks after communication of the final order. With this direction the OA. is disposed of.

(P.P.SRIVASTAVA)  
MEMBER (A)

(M.S.DESHPANDE)  
VICE CHAIRMAN

mrj.